

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

11.

C.P.(IB)/1213(MB)/2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 22.04.2024

NAME OF THE PARTIES: Edelweiss Asset Reconstruction Company Limited
Vs
Shah Group Builders & Infra projects Limited

SECTION: 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Darshit Dave i/b AVP Partners, Ld. Counsel for Financial Creditor present (VC). Adv. Jeel Shahnand a/w Mr. Rohan Agrawal i/b J. Nishar & Co., Ld. Counsel for the Corporate Debtor present.
2. Both sides sought 10 days' time for reporting settlement. Time granted finally. If no settlement till the next date of hearing, the matter will be heard on merits on the next date of hearing. No further adjournment in the matter.
3. List this matter on 03.05.2024.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)